

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 173 OF 2016 &
IA NO. 373 OF 2016**

Dated : 24th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Mr. Rama Shanker Awasthi ... Appellant(s)
Vs.
Lanco Anpara Power Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Mr. Avijeet Lala
Ms. Shruti Dass for R.1

Mr. Gopal Jain, Sr. Adv.
Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-2/UPPCL

Mr. C.K. Rai
Mr. Umesh Prasad for R-3

ORDER

Mr. C.S. Vaidyanathan, learned senior counsel appearing for Respondent No.1 states that a short note on the question of remand will be filed on or before 26.11.2016. He may file the same after serving copy on the other side.

List the matter on **28.11.2016 at 2.30 p.m.**

**(I.J. Kapoor)
Technical Member
ts/pr**

**(Justice Ranjana P. Desai)
Chairperson**